

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 2**

ITEM No215  
**CP(IB)/208(AHM)2022**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Narendra Kumar Bhimsen Goyal  
V/s  
Bank of Baroda

.....Applicant

.....Respondent

**Order delivered on 04/09/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Tirth Nayak, Adv.  
For the Respondent :

**ORDER**

Since the issue of constitutional validity of provision relating to the insolvency of the Personal Guarantor [Section 94 of IBC 2016] is pending before Hon'ble Supreme Court, matter stands adjourned to 04.12.2023

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**